

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

**Item No. 7**

**CA 225/2023 IN CP/3638(MB)2018**

CORAM:

**MS. ANU JAGMOHAN SINGH** **SH. H. V. SUBBA RAO**  
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **18.05.2023.**

NAME OF THE PARTIES: **Union of India**

**VS**

**Infrastructure Leasing and Financial Services Ltd. & Ors.**

Section 241-242 of the Companies Act, 20136

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**ORDER**

Mr. Animesh Bisht a/w Ms. Drishti Das and Ms. Roma Bhojani i/b Cyril Amarchand Mangaldas appearing for the Applicant and Mr. Aditya Sikka a/w Ms. Vasudha Vijaysheel (Union of India) are present and Reply has not been filed in the matter. Counsel for the Respondent is directed to file reply within two weeks' time by serving an advance copy to the other side failing which the right to file reply will stand forfeited. List this matter on **05.06.2023.**

**SD/-**

**ANU JAGMOHAN SINGH**  
**MEMBER (TECHNICAL)**

**SD/-**

**H. V. SUBBA RAO**  
**MEMBER (JUDICIAL)**

Neha